

Inclusion of employees of scientific staff under Central Administrative Tribunal

2971. SHRI MANIK REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether Central Administrative Tribunal was set up with the intention of providing speedy justice to all Central Government employees;

(b) whether employees of I.C.A.R., I.C.M.R., C.S.I.R. have been brought under the purview of Central Administrative Tribunal; and

(c) if not, reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRI BIREN SINGH ENGTI) : (a) Yes, Sir.

(b) and (c) The Administrative Tribunals Act, 1985 provides for the extension of the jurisdiction of the Central Administrative Tribunal over the employees of organisations like the I.C.A.R., the I.C.M.R. and the C.S.I.R. by issue of a notification by the Central Government. A notification to that effect will be issued as soon as the Central Administrative Tribunal which was established only recently is ready to take on the additional work.

Child Welfare Institutions

2972. SHRI MOOL CHAND DAGA: Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware of Child Welfare Institutions receiving large aid from Union Government and also various International Organisation but not spending them on Child Welfare;

(b) if so, the details thereof; and

(c) what action has been taken against the Institutions and the amount of aid received by them from Government of India and International Organisations during the last three years ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) No, Sir.

(b) Does not arise.

(c) Under the Centrally Sponsored Scheme for the Welfare of Children in Need of Care and Protection, the grants are channelised through the State Governments/Union Territory Administrations and they are expected to inspect the organisations. When reports against any of such Organisation is received, appropriate action is taken. During the last three years 19 organisations in receipt of the grants under the above mentioned scheme came to adverse notice and further flow of funds was stopped by the State Governments. Total amount released to these organisations during the last three years is not readily available.

Pollution caused by oil refineries and oil industry

2973. SHRI SRIBALLAV PANIGRAHI :
SHRI N. DENNIS :

Will the PRIME MINISTER be pleased to state :

(a) the efforts made to protect, preserve and improve the environment, maintain the ecological balance and contain pollution to the minimum level for preserving the industrial and agricultural health of the people of country;

(b) whether it is a fact that the extent of atmospheric pollution caused by the emissions from the refineries and oil industry were continuously monitored by an independent agency; and

(c) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) :
(a) The efforts made include :—

Regulatory measures through enforcement of the Acts for conservation of